

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KSK ENERGYCOMPANY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KSK ENERGY COMPANY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28.10.2005
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956/ ROC, Hyderabad
4.	Corporate Identity No. of corporate debtor	U40109TG2005PTC047934
5.	Address of the registered office and principal office (if any) of corporate debtor	8-2-293/82A/431/A, Road No.22, Jubilee Hills, Hyderabad TG 500033 IN
6.	Insolvency commencement date in respect of corporate debtor	23.12.2022
7.	Estimated date of closure of insolvency resolution process	20.06.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Krishna Komaravolu Reg. No: IBBI/IPA-002/IP-N00562/2017-2018/11699
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Krishna Komaravolu House No. 7-1-214, Flat No.409, Vamsikrishna Apartments, Dharam Karan Road, Ameerpet Hyderabad - 500016. E-mail: kkvolu@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Krishna Komaravolu House No. 7-1-214, Flat No.409, Vamsikrishna Apartments, Dharam Karan Road, Ameerpet Hyderabad - 500016. E-mail: irp.kskecpl@gmail.com
11.	Last date for submission of claims	06.01.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of Corporate Insolvency Resolution Process of the **M/s. KSK Energy Company Private Limited** on 23.12.2022 in CP (IB)275/7/HDB/2022.

The creditors of **M/s. KSK Energy Company Private Limited** are hereby called upon to submit their claims with proof on or before 06.01.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Name and Signature of Interim Resolution Professional:
Krishna Komaravolu
Interim Resolution Professional
M/s. KSK Energy Company Private Limited



Date: 24.12.2022
Place: Hyderabad